

ately, otherwise the development of the area would be obstructed.

- (vii) **Need to provide financial assistance to Andhra Pradesh for restoring road communications in interior regions of Malleswaram affected by cyclone during 1989-90.**

[English]

SHRI K.P. REDDAIAH YADAV (Machilipatnam): The remote villages in Malleswaram and Machilipatnam constituencies of Andhra Pradesh are not having road communications apart from drinking water facilities etc. after the devastating cyclone in the year 1989-90.

I urge upon the Minister for Rural Development to grant special funds for restoring road communications to interior villages of Masula, Malleswaram constituencies.

13.04 hrs.

STATUTORY RESOLUTION RE. DISAPPROVAL OF THE TERRORIST AND DISRUPTIVE ACTIVITIES (PREVENTION) AMENDMENT ORDINANCE —CONTD.

AND

TERRORIST AND DISRUPTIVE ACTIVITIES (PREVENTION) AMENDMENT BILL

**AS PASSED BY RAJYA SABHA—
CONTD.**

[English]

MR. CHAIRMAN: The House shall now take item 6 and 7 together. Shri Mani Shankar Aiyar.

SHRI MANI SHANKAR AIYAR (Mayiladuturai): Mr. Chairman, Sir, I am afraid, the Statutory Resolution moved by my friend Syed Shahabuddin is a classic example of attempting to throw the baby out with the bath water.

There is no doubt that there are lapses on the part of our security forces, that the exceptional Acts devised for exceptional circumstances are from time to time misused. But the important thing for us to recognise is that we are faced with an exceptional situation in the State of Jammu & Kashmir; and the exceptional state of affairs there demands exceptional action on the part of the Government.

Syed Shahabuddin asked a question as to how long it would be necessary for us to have such repeated extensions of such an Act. I can only reply that we will have to continue extending it so long as terrorism raises its ugly head in such a sensitive border State.

The problem in Kashmir in regard to terrorism is one which has its origins in the actions of the terrorists. It is also a State where the actions of the terrorists are backed up by hostile foreign powers. It is, therefore, essential for us to understand that the integrity of the Indian Union is under challenge, the unity of our country is under challenge, our secular values are under challenge, the law and order situation is under challenge, the peace of the nation is under challenge. So long as these exceptional circumstances prevail, it will be necessary for us to have resort to exceptional powers to contain these unfortunate actions.

When this Act was first applied to the State of Jammu & Kashmir, compared to the situation that prevails now there was considerable peace in the State. The deterioration of the law and order situation in the State to the point where the bulk of one entire community has more or less migrated from the State, where the rule of the gun prevails over the rule of law, started when there was an abortion of the political process. What is essential is that political elements should be inducted into the life of that State in order that a beginning be made towards the resumption of normal political activities. It is the absence of normal political activity which is responsible primarily for the prolongation of the exceptional circumstances in which the